

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI**

**Company Appeal (AT) (Ins) No. 408 of 2020**

**IN THE MATTER OF:**

**Brightsun Technocraft Pvt. Ltd.**

**...Appellant**

**Versus**

**B.P. Agency (Delhi) & Anr.**

**...Respondents**

**Present: -**

**For Appellant: Mr. Eeshan Pandey, Advocates.**

**For Respondent:**

**O R D E R**  
**(Virtual Mode)**

**12.04.2021** Ld. Counsel for the Appellant submits that he intends to file application before the Adjudicating Authority as in this matter the Liquidator has been appointed, therefore, he seeks permission to withdraw this Appeal. Notice has not been served to the Respondents. Prayer is accepted. The Appeal is dismissed as withdrawn.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Mr. Kanthi Narahari]**  
**Member (Technical)**

SC/Kam.